

Saturday, 12 September, 1857

PROCEEDINGS
OF THE
LEGISLATIVE COUNCIL OF INDIA,

FROM

January to December 1857.

VOL. III.

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1857.

powers as that of entry and search provided by this Bill. If an Officer was competent to exercise the full powers of a Magistrate under the ordinary Acts, which, in many cases, gave him the power of sentencing to imprisonment for two years, he (Mr. Peacock) could not see why he might not be invested with the powers given to a Magistrate by this Bill.

MR. LEGEYNT, with the leave of the Council, withdrew his motion.

Section XXXII provided as follows :—

“Whenever, in any Presidency or place, the immediate control and superintendence of the Police is vested in any person other than the Magistrate or such Commissioner of Police as aforesaid, all or any of the Acts which, by Sections I, III, IV, V, and XXIII of this Act, the Magistrate or Commissioner of Police is authorized or required to perform, may be performed by such person, if the Executive Government shall so direct.”

It was passed after amendments which made it run thus :—

“Whenever, in any Presidency or place, the immediate control and superintendence of the Police is vested in any person other than the Magistrate or such Commissioner of Police as aforesaid, the Executive Government may order that all or any of the powers given by this Act to a Magistrate, other than powers of conviction and confiscation upon conviction, shall be exercised by such person; and that all notices hereby required to be given to a Magistrate, shall be given to such person.”

Section XXXVI was passed after a verbal amendment.

The Council having resumed its sitting, the Bill was reported.

THE VICE-PRESIDENT moved that the Bill be now read a third time and passed.

The Motion was carried, and the Bill read a third time.

LAND CUSTOMS (BOMBAY).

On the Order of the Day being read for the third reading of the Bill “to make better provision for the collection of Land Customs on certain Foreign Frontiers of the Presidency of Bombay”—

MR. LEGEYNT moved that the Bill be recommitted, for the purpose of considering proposed amendments.

Agreed to.

Section XVI was passed, after verbal amendments.

The Council having resumed its sitting, the Bill was reported.

MR. LEGEYNT moved that the Bill be now read a third time and passed.

The Motion was carried, and the Bill read a third time.

ARMS AND AMMUNITION.

THE VICE-PRESIDENT moved that General Low be requested to take the Bill “relating to the importation, manufacture, and sale of Arms and Ammunition, and for regulating the right to keep or use the same” to the Governor-General for his assent.

Agreed to.

LAND CUSTOMS (BOMBAY).

MR. LEGEYNT moved that General Low be requested to take the Bill “to make better provision for the collection of Land Customs on certain Foreign Frontiers of the Presidency of Bombay” to the Governor-General for his assent.

Agreed to.

The Council adjourned.

Saturday, September 12, 1857.

PRESENT:

The Honorable J. A. Dorin, *Vice-President.*

Hon. the Chief Justice,	P. W. LeGeyt, Esq.,
Hon. Major General	and
J. Low,	E. Currie, Esq.
Hon. B. Peacock,	

The Members assembled at the Meeting did not form the Quorum required by Law for a Meeting of the Council for the purpose of making Laws.

The following were read :—

ARMS AND AMMUNITION.

MESSAGE No. 115.

The Governor-General informs the Legislative Council that he has given his assent to the Bill which was passed by them on the 5th September 1857, entitled “A Bill relating to the importation, manufacture, and sale of Arms and Ammunition, and for regulating the right to keep or use the same.”

By order of the Right Honorable the Governor-General.

CECIL BEADON,

Secy. to the Govt. of India.

Fort William,
} *The 11th Sept. 1857.*

LAND CUSTOMS (BOMBAY).

MESSAGE No. 116.

The Governor-General informs the Legislative Council that he has given his assent to the Bill which was passed by them on the 5th September 1857, entitled "A Bill to make better provision for the collection of Land Customs on certain Foreign Frontiers of the Presidency of Bombay."

By order of the Right Honorable the Governor-General.

CECIL BEADON,

Secy. to the Govt. of India.

*Fort William, }
The 11th Sept. 1857. }*

Saturday, September 19, 1857.

PRESENT :

The Honorable J. A. Dorin, *Vice-President,*
in the Chair.

Hon. the Chief Justice,	E. Currie, Esq.,
Hon. Major General	and
J. Low,	Hon. Sir A. W.
Hon. B. Peacock,	Buller.
P. W. LeGeyt, Esq.,	

POST OFFICE.

THE CLERK reported to the Council that he had received a communication from the Secretary to the Government of India in the Home Department forwarding copies of two communications from the Director General of the Post Office of India, with a view to the passing of an Act to render punishable the offence of demanding and receiving more than the authorized postage due on letters not prepaid.

PORT-DUES (CALCUTTA).

MR. CURRIE presented the Report of the Select Committee on the Bill "for the levy of Port-dues and fees in the Port of Calcutta."

PORT-DUES (MOULMEIN, &c.)

MR. CURRIE also presented the Report of the Select Committee on the Bill "for the levy of Port-dues in the Ports of Moulmein, Rangoon, Dalhousie, Akyab, and Chittagong."

MINORS (MADRAS).

MR. CURRIE moved the second reading of the Bill "to extend the provisions of Act XXI of 1855 in the Presidency of Fort St. George to Minors not subject to the superintendence of the Court of Wards."

The motion was carried, and the Bill read a second time.

PORT-DUES (CUTTACK).

MR. CURRIE moved that the Bill "for the levy of Port-dues in certain Ports in the Province of Cuttack" be referred to a Select Committee consisting of the Chief Justice, Mr. LeGeyt, and the Mover.

Agreed to.

PORT-DUES (BOMBAY).

MR. LEGEYT moved that the Chief Justice be added to the Select Committee on the Bill "for the levy of Port-dues and fees in the Port of Bombay."

Agreed to.

PORT-DUES (KURRACHEE).

MR. LEGEYT moved that the Chief Justice be added to the Select Committee on the Bill "for the levy of Port-dues and fees in the Port of Kurrachee."

Agreed to.

PORT-DUES (TUNKARIA AND BROACH).

MR. LEGEYT moved that the Chief Justice be added to the Select Committee on the Bill "for the levy of Port-dues in the Ports of Tunkaria and Broach."

Agreed to.

CATTLE-STEALING (PENAL CODE).

MR. CURRIE moved that a communication received by him from the Bengal Government concerning papers formerly printed relative to the punishment of persons conniving at Cattle-stealing in order to obtain a reward for the restoration of the Cattle, be laid upon the table and referred to the Select Committee on "The Indian Penal Code."

Agreed to.

The Council adjourned.